

(2022) 01 OHC CK 0157

In the Orissa High Court

Case No : Bail Application No. 10864 Of 2021

Kalia @ Bishnu Charan Sahu @ Sahoo

APPELLANT

Vs

State Of Orissa

RESPONDENT

Date of Decision : 24-01-2022

Acts Referred:

Code of Criminal Procedure, 1973 — Section 439

Narcotics Drugs and Psychotropic Substances Act, 1985 — Section 21(b), 27

Citation : (2022) 01 OHC CK 0157

Hon'ble Judges : B. P. Routray, J

Bench : Single Bench

Advocate : Priya Ranjan Singh, Sangram Keshari Mishra

Final Decision : Disposed Of

Judgement

B. P. Routray, J

1. The matter is taken up through video conferencing mode.
2. Heard Mr. P.R. Singh, learned counsel for the Petitioner and Mr. S.K. Mishra, learned Additional Standing Counsel for the State.
3. This is an application under Section 439 Cr.P.C. for grant of bail to the Petitioner Kalia @ Bishnu Charan Sahu @ Sahoo in connection with Dhenkanal Town P.S. Case No.474 of 2021 corresponding to C.T. (Spl.) NDPS Case No.13 of 2021 pending in the court of learned Judge, Special Court, Dhenkanal for alleged commission of offence under Sections 21(b)/27 of the NDPS Act for alleged possession of brown sugar (heroin) weighing 5.510 grams.
4. It is submitted that the Petitioner is inside custody since 31st October, 2021 and in the meantime investigation has progressed to substantial extent.

5. Having heard both parties and considering the period of detention of the Petitioner inside custody, it is directed to release the Petitioner on bail in the aforesaid case on such terms and conditions to be fixed by the learned court in seisin over the matter including the condition that, the Petitioner shall not be involved in any other offence while on bail and shall appear before the IIC, Town P.S. Dhenkanal once in each week for a period of six months from the date of his release.

6. The BLAPL is accordingly disposed of.

7. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, in the manner prescribed vide Court's Notice No.514 dated 7th January, 2022.

.....